

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.129/09

Wednesday this the 25<sup>th</sup> day of February 2009

**C O R A M :**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

Suni Kumari P.S.,  
W/o.late K.G.Gopakumar,  
Radio Fitter NSRY Cochin.  
K.G.Sadanam, Kottamam,  
Parasuvaikal P.O., Thiruvananthapuram – 795 508. ....Applicant

(By Advocate Mr.T.P.Deyananthan)

**Versus**

1. Union of India represented by the Secretary  
to the Government of India,  
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding in Chief,  
Southern Naval Command,  
Naval Base, Kochi – 682 004.
3. The Administrative Officer,  
Staff Officer (Civilian Personnel),  
Office of Flag Officer Commanding in Chief,  
Naval Base, Kochi – 682 004. ....Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 25<sup>th</sup> February 2009 the  
Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant is seeking appointment on compassionate grounds on  
the death of her husband while in service on 23.2.2008. She had  
submitted the necessary application for compassionate ground  
appointment on 12.6.2008. She has stated in the OA that her husband



died due to hypatatic C Virus related Liver Cirrhosis after intensive costly treatment in specialised private hospitals. He left behind the applicant, who is wife and two minor school going children in penury. She has also submitted that she is burdened with the debt of Rs.8 lakhs with accruing interest and that she has no other means of livelihood. It is further submitted that she is eligible to be appointed as LDC/LD Typist considering her qualification. She has, therefore, sought a direction to the respondents to pass orders on her application for appointment on compassionate grounds at the earliest and to appoint her as LDC/LD Typist considering her qualification within the 5% total vacancies reserved for compassionate appointment.

2. The counsel for the respondents submitted that the application of the applicant for employment is getting due consideration from the side of the authorities. She has also invited my attention to Annexure A-13 letter dated 23.7.2008 issued by the Flag Officer Commanding in Chief to the District Collector, Thiruvananthapuram for verification of the details submitted by the applicant in her application for appointment on compassionate ground.

3. I have heard Shri.T.P.Deyananthan for the applicant and Smt.Jisha on behalf of Shri.T.P.M.Ibrahim Khan,SCGSC for the respondent. The very purpose of the scheme for compassionate ground appointment is to assist the family of the deceased Government servant to get over the immediate financial crisis they were facing due to the sudden death of the Government servant who is the sole bread winner of the family. Time is



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the essence in such cases. Even though the Government servant in this case, passed away on 23.2.2008, the respondents have not even completed the process of examining the applicant's request for compassionate ground appointment so far.

4. In the above facts and circumstances of the case, I direct the respondents to consider the case of the applicant in accordance with the rules as expeditiously as possible and communicate the decision to her preferably within a period of two months from the date of receipt of a copy of this order. As the applicant is a widow with two minor children, the respondents may depute a responsible officer to assist her in completing the formalities in the matter. With the above directions, the OA is disposed of. There shall be no order as to costs.

(Dated this the 25<sup>th</sup> day of February 2009)

  
GEORGE PARACKEN  
JUDICIAL MEMBER

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